

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1111/(MAH)/2017
CA No.

CORAM:


Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 30.06.2017

NAME OF THE PARTIES: Gurinder Mohan Singh Nindrajog
V/s.
Hover Automotive India Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Mr. Harish Pandya 9/w Mr. Vaibhav Singh & Ms. Salonee Kulkarni i/lb M/s. Shantil Amarchand Mangaldas & Co.	Advocates for Corporate Debtor	

ORDER

CP No. 1111/ I&BP/NCLT/MB/MAH/2017

On the Memo of withdrawal filed by the Petitioner Counsel, this matter is hereby dismissed as withdrawn with liberty to file a fresh by limiting his claim to the operational debt after issuing Section 8 notice as prescribed under law.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)